

Name of the State	Name of the District approved for DWCRA
14. Rajasthan	1. Banswara 2. Pali 3. Bhilwara 4. Alwar
15. Sikkim	1. West District
16. Tamil Nadu	1. Dharamapuri 2. Periyar
17. Tripura	1. West District
18. Uttar Pradesh	1. Basti 2. Banda 3. Sultanpur 4. Etawah 5. Deoria
19. West Bengal	1. Purulia 2. Bankura
20. Gujarat	1. Ahmedabad 2. Junagarh
21. Jammu & Kashmir	1. Doda
22. Nagaland	1. Kohima

**Full Time Radio/Doordarshan
Correspondents**

* 726. PROF. NARAIN CHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have full time Radio/Doordarshan correspondents at the District Headquarters of States/ Union Territories;

(b) if so, whether there are still many districts where such Radio/Doordarshan correspondents have not been appointed;

(c) if so, the details thereof;

(d) the likely date by which the correspondents would be appointed; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) No, Sir Not in all the District Headquarters.

(b) Yes, Sir.

(c) A statement containing the centres where regular correspondents of A.I.R./Reporter of Doordarshan have been posted is laid on the Table of the Sabha.

(d) and (e). Having correspondents in all the districts of the country is not considered necessary.

Statement**AIR***Statewise List of Districts where Air's Regular Correspondents are posted*

S. No.	Name of the State	S. No.	Place
1.	Andhra Pradesh	1	Hyderabad
		2	Vijaywada
		3	Visakhapatnam
2.	Assam	4	Gauhati
		5	Silchar
		6	Dibrugarh
		7	Tezpur
3.	Bihar	8	Patna
		9	Ranchi
		10	Dhanbad
		11	Muzzafarpur
4.	Gujarat	12	Ahmedabad
		13	Bhuj (Kutch)
		14	Rajkot
5.	Himachal Pradesh	15	Simla
		16	Dharmshala
6.	Haryana	17	Rohtak
7.	Jammu and Kashmir	18	Srinagar
		19	Jammu
		20	Leh
		21	Anantnag
8.	Karnataka	22	Bangalore
		23	Dharwar
		24	Belgaum
9.	Kerala	25	Trivandrum
		26	Calicut
		27	Cochin

S. No.	Name of the State	S. No.	Place
10.	Madhya Pradesh	28	Bhopal
		29	Indore
		30	Raipur
		31	Rewa
11.	Maharashtra	32	Bombay
		33	Pune
		34	Nagpur
		35	Aurangabad
12.	Manipur	36	Imphal
13.	Meghalaya	37	Shillong
14.	Nagaland	38	Kohima
15.	Punjab	39	Jalandhar
16.	Orissa	40	Cuttack
		41	Sambalpur
17.	Rajasthan	42	Jaipur
		43	Jodhpur
		44	Udaipur
18.	Tamil Nadu	45	Madras
		46	Tiruchirapally
		47	Coimbatore
		48	Madurai
19.	Tripura	49	Agartala
20.	Uttar Pradesh	50	Lucknow
		51	Gorakhpur
		52	Agra
		53	Kanpur
		54	Pauri Garhwal
		55	Varanasi
		56	Allahabad

S. No.	Name of the State	S. No.	Place
21.	West Bengal	57	Calcutta
		58	Kurseong
		59	Darjeeling
22.	Andaman and Nicobar	60	Port Blair
23.	Arunachal Pradesh	61	Itanagar
24.	Chandigarh	62	Chandigarh
25.	Delhi	63	Delhi
26.	Goa, Daman and Diu	64	Panaji
27.	Mizoram	65	Aizwal
28.	Pondicherry	66	Pondicherry
29.	Sikkim	67	Gangtok

DOORDARSHAN

Doordarshan's Reporters have been sanctioned at 9 Kendras viz. (1) Delhi (2) Bombay (3) Srinagar (4) Madras (5) Jalandhar (6) Calcutta (7) Lucknow (8) Ahmedabad (9) Hyderabad.

Maintenance of Slum Tenements in Delhi

*727. SHRI JAI PARKASH AGARWAL: Will the Minister of WORKS AND HOUSING be pleased to state :—

(a) the policy of Government regarding repair and maintenance of slum tenements;

(b) whether Government are aware that in Delhi under the guise of giving ownership rights to these slum tenements no repair work is being done;

(c) whether he is also aware that in case an early action of proper maintenance of these slums is not taken, there is likelihood of spread of various diseases in these areas; and

(d) whether Government would initiate an immediate action in the matter

so that pending a decision on giving ownership rights to such tenements, their proper maintenance is done?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) and (b). Leasehold rights of slum tenements have been conferred on occupants, except trespassers, in June, 1984 who have now to maintain the tenements occupied by them. The maintenance of common services like water mains, storm water drains, sewerage, street lights etc. will, however, continue to be the responsibility of local bodies,

(c) and (d). All necessary-steps to maintain health environments will be taken through the local bodies, who would also be maintaining common services, though it will not be possible to continue to maintain the tenements.